

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 120(ND)09
C. A. NO.

CORAM:


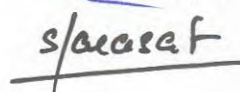
PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.03.2017

NAME OF THE COMPANY: M/s. Sh. Neelamber Agarwal V/s.M/s. Neel Padam Builders Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
<u>10</u>	ADITYA SARIN, ADV PRAJESH, ADV		Petitioner	
2.	SHADAN FARASAT, ADV.		For R/S R2	

ORDER

A comprehensive list giving the names of the remaining 41 plot buyers who have made full payment has been placed before us for approval. The Respondent Company does not have any objection in these sale deeds being executed and registered in the names of the prospective buyers or their nominees. On behalf of the company, Mr. S.S.Sharma, Advocate was appointed as the Local Commissioner, to get the conveyance deed executed and registered. He is directed to get these 40[✓] sale deeds executed and registered with the office of Sub-Registrar Mathura. A copy of the list as well as of this order, duly certified by the Bench Officer shall be handed over to the Ld. Local Commissioner for due execution before the next date.

Contd/-.....

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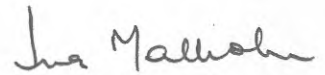
Report of compliance be filed before this Bench on 21.04.2017.

This case is at the stage of final arguments. Additional sets of the paper book be filed by both the parties. To come up for final arguments on 21.04.2017.

Written synopsis and citations, if any, be filed before the next date of hearing.



(S.K.Mohapatra)
Member Technical



(Ina Malhotra)
Member Judicial